

ITEM NO.62

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 19979/2014 in Petition(s) for Special Leave to Appeal
(Crl.) No(s). 4793/2013

(Arising out of impugned final judgment and order dated 09/05/2013
in CRLMC No. 423/2013 passed by the High Court Of Delhi at N.
Delhi)

MONTARI INDUSTRIES LTD.& ANR

Petitioner(s)

VERSUS

FMI INVESTMENT P.LTD.& ORS.

Respondent(s)

(for modification of Court's order dated 12.09.2014 and office
report)

Date : 08/10/2014 This application was called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr.Basava Prabhu S.Patil, Sr.Adv.
Mr.Alok K.Agarwal, Adv.
Mr.Rajesh Kumar, Adv.
Ms. Garima Prashad,Adv.

Mr. Sudhansu Palo,Adv.

For Respondent(s) Mr.D.K.Gupta, Adv.
Mr.Mukesh Verma, Adv.
Mr.Pawan Kumar Shukla, Adv.
For Mr. Yash Pal Dhingra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Vide order dated 12.09.2014 while disposing of this
special leave petition, we had directed the petitioners to pay a
sum of Rs.73,85,000/- as last instalment.

The learned counsel for the petitioners has filed this
application for modification of our earlier order dated 12.09.2014

inter alia praying that a sum of Rs.1,46,865/- (Rupees One Lakh Forty Six Thousand Eight Hundred and Sixty Five only) be also added towards the last instalment of Rs.73,85,000/-.

The request made by the learned counsel appears to be reasonable. Accordingly, we direct that a sum of Rs.1,46,865/- (Rupees One Lakh Forty Six Thousand Eight Hundred and Sixty Five only) be also added towards the last instalment of Rs.73,85,000/-.

We grant another 15 days' time from today to the petitioners to pay a sum of Rs.48,84,375/- as undertook by them.

CRLMP No.19929 of 2014 is disposed of with the aforesaid modifications.

Ordered accordingly.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar